

National Company Law Tribunal

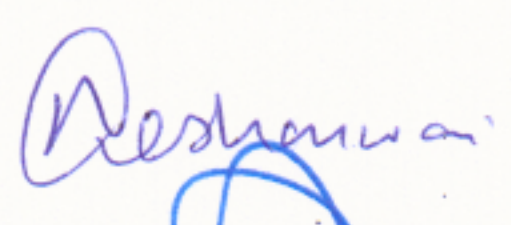
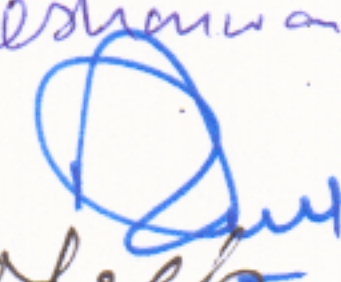
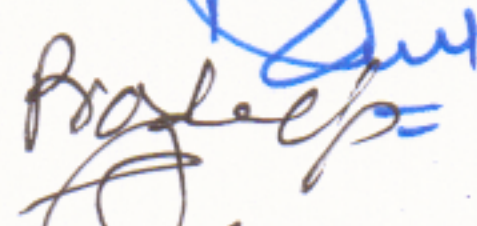
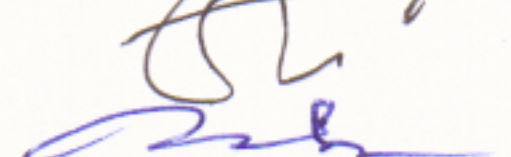
Allahabad Bench

CP NO. 41/2016

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017**

NAME OF THE COMPANY: Paramount organochem Pvt Ltd

SECTION OF THE COMPANIES ACT: 391/394 of the Companies Act 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Aditya keshavnani	Pes	Petitioner	
2.	A.K. Kuchhal	Adv.		
3	Pradeep Singh Sisodia	Chc	ROC	
4.	M.K. BAGRI	OL AL	OL AL	

CP No.41/2016

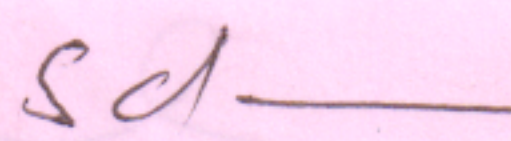
Sh. Alok Kuchhal Advocate for the petitioner. Sh. M.k. Bagri OL for the Central Govt. Sh. Pradeep Singh Sisodia, CGSC. He files written submission in response to this Court's observation/order dated 25.08.2017. As per him the para 8 of his written submission is relevant for disposal of the present case.

Having heard the learned counsel for both parties, we feel that petitioner company is equally expected to file its supplementary/clarificatory affidavit about the statutory compliances, if have been made already or being contemplated for removal of procedural difficulties as pointed out. The counsel for the petitioner would submit that statutory compliances have already been and a form GNL1 is find place in earlier affidavit submitted on behalf of the Company. However, a perusal of such affidavit goes to show that there is only an information about filing of such Form GNL1 on third April of 2017, but no copy thereof is found is annexed nor is made available to this court for perusal.

Therefore, the petitioner company is advised to file Supplementary/Clarificatory affidavit by producing a copy of the GNL1. Which, in our view is necessary for disposal of the present application.

The matter be listed on 16 October 2017.

Dated:11.10.2017


Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Md.Zaid